F. No. 12-23 / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Dated. $\frac{1/04/17}{10}$ ID No. $\frac{12-23/17}{10}$

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. $\frac{19/354/17}{19/31/7}$ Dt. and our ID No. $\frac{12-23/17}{12}$ the information received from $\frac{12}{12}$ Containing is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. <u>24/-</u> @ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

6/6

Central Public Information Officer

SIGN (DISPATCH SECTION)

Customs Excise and service Tax Appellate Tribunal West Block No. 2 R.K. Puram, New Delhi-110066

ID No. 12-23/2017 Dated: 17/03/2017.

Excise Division Bench

Subject: Reply of RTI No. P/195/10354/2017.

Information sought by information seeker given as below for said RTI.

Point-(A): The copies of the after court cause list court No. 1 period 21-12-2016 and 06-01-2017 is enclosed.

Point-(B): Not Pertains to Excise Division Branch.

Point-(C & D): The applicant wrote here only appeal no. 389/2004 but did not write the category whether it is of customs or Excise or Service Tax of Single member Branch. queries is not clear. Title is also not mentioned. It also does not persain to Excise Branch.

. And

Total Pages: 12

DATELOUM

COPY To

Assistant Registrar Excise Appeal Branch

C.P.I.O.

मि.सं. 12 23 /सीस्टैट/सी.पी.आई.ओ./न.दि./वि.प.पा./2017 सीमाशुल्क, उत्पादशुल्क एवं सेवाकर अपीलीय अधिकरण पश्चिम खण्ड सं.-2 रा.कृ. पुरम, नई दिल्ली-110066

दिनांक:- 17/3/17 आई.डी. नं.- 12-23/20/7

विषयः- सूचना का अधिकार अधिनियम, 2005 के तहत मांगी गयी सूचना के संदर्भ में। महोदय/महोदया,

सूचना का अधिकार अधिनियम, 2005 के तहत श्री/श्रीमती/कु. के दि. <u>५१७१</u> के सूचना के अधिकार आवेदन संख्या <u>१०३५५ १७</u> (प्रतिसंलग्न) द्वारा मांगी गयी सूचना/लेखा का संबंध आपके अनुभास से संबंधित है।

सूचनाः- बाहरी बेंचों से संबंधित सूचनाएं रिकार्ड की जानकारी हेतु सूचना के अधिकार के आवेदन बाहरी बेंचों के नामित केन्द्रीय लोक सूचना अधिकारियों से अलग से ली जाएं।

संलग्नकः- उपर्युक्त

(वी.पी. पाण्डेय) केंद्रीय लोक सूचना अधिकारी

प्रतिः-

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11/04/17

CUSTOMS, EXCISE A SERVICE TAX APPELLATE TRIBUNAL NEW DELIVER 119866

2 2 MAR 2017

SIGN. (DISPATCH SECTION)

CPIO & Asst. Registrar

Customs Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram,

New Delhi - 110066

Ref. No.: RTI/P-195/10354/17 Dated: 11-3-2017

West Block No.-2, R.K. Puram

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide certified copies of after court cause list of Court No. I for 21-12-2016 and 6-1-2017 including supplementary after court cause list.
	- n (customs)	(B) Please provide the following information in relation to (i) Appeal No C/50889/2015 (Surendra Khator v. Commissioner, Jodhpur), (ii) Appeal No.C/52275/2016 (Surendra Khator v. Commissioner of Central Excise, Jaipur-I) and (iii) Appeal No. C/50884/2015 (Ramavtar Pareek v. Commissioner of Central Excise, Jaipur-I)
	DR (customs) T-O.I/C (S.M.	(i). Computerized Report from CESTAT CASE INFORMATION SYSTEM also containing details of Case History, Application History, Appeal/Application details etc. with Diary No. and Impugned Order details as available on CESTAT Database for each of the above cases.
		(ii). Copies of all Orders, Order Sheets / Record of Proceedings except Final Orders.
		(iii). Copies of all the notes put up by the registry/Hon'ble Members with orders thereon.

Copies of any order/directions for out of turn listing of the matter (v). Details of the date on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon. (vi). Copies of all notice of hearing issued to parties. (vii). Copies of any Court directions/orders received in the aforesaid matter. (viii). Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama. (C) Please provide information as to the return of the records in the case of C.C.E. Raipur v. Grasim Cement Ltd. Civil Appeal No. 3520 of 2008 (CESTAT Appeal No. 389 / 2004 – SM(BR)) if so, the date of receipt and number of pages contained in it. (D) Please Provide copy of the Report of enquiry conducted and action taken in pursuance Misc. No.142/2007-SM in Appeal No.389/2004-NB(SM). Note:-Please provide pointwise information/ response for each of above points. 5. I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest. A Postal Order No. 38F 170537 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable. As per Section 7 of the RTI Act, 2005 information is to be provided within 30 7. days of the Application.

> Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

Hira/-PSM